## 14.02.2014.

List is being revised. None is present for the applicant. Sri R. Mishra, learned counsel for the respondent is present.

It is seen form the record that no one is present on behalf of the applicant on the earlier occasion on 13.12.2013. Today there is neither any request for pass-over nor any request for adjournment. It appears that applicant is not interested in pursuing the OA. Accordingly, the OA is dismissed in default and for non-prosecution.

(Ms. Jayati Chandra) Member (A)

Amit/-

ok of order de 14-2-2014 de 17-2-2014

O.A. No.187 of 2010

14.3.2014
List has been revised. None for the applicant. Sri R. Mishra, counsel for the respondents
In the interest of justice, list this case on 30.5.2014.

J. U

Member (A)

<u>o.R.</u> e-A. Was dismi an · 14.2.2-14.

Girish/-

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O.A. No. 187/10

(Ms. Jayati Chandra)

M.P. No. 332/00594/19 (Recall) has lean filed om. 11.3.14.

sulmitted m. 14.3.14

My

<u>30.05.2014</u>

Hon'ble Sri Navneet Kumar, Member (J).

On account of call given by Bar Council of UP, the lawyers of CAT Bar Association decided to abstain from judicial work as such list this case on  $\lfloor Q - \gamma - \rfloor 4$ .

Member (J)